



2025:DHC:5869-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 22.07.2025

+ W.P.(C) 10186/2025 & CM APPL. 42283/2025

UNION OF INDIA & ORS.

.....Petitioners

Through: Mr.Syed Abdul Haseeb, CGSC

versus

SANJEET SEHRAWAT

.....Respondent

Through: In person

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (ORAL)

1. This petition has been filed, challenging the Order dated 14.01.2025 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'Tribunal') in O.A. No. 474/2019, titled *Sanjeet Sehrawat v. Union of India & Ors.*, allowing the said OA filed by the respondent herein with the following directions:

"9. In the light of the above, we are of the considered opinion that the balance of convenience in the instant OA clearly lies with the applicant. The instant OA has merit, deserves to be allowed and is accordingly allowed. The impugned orders dated 14.03.2016 and 02.06.2016 are quashed and set aside. The respondents are directed to consider the candidature of the applicant and if otherwise found fit consider him for appointment to the post of Sub Inspector in



CBI within a period of two months from the date of receipt of a certified copy of this order. There will be notional benefits like fixation of pay and allowances and seniority. However, there will be no payment of arrears of pay on the principle of 'No work no pay'. There will be no order as to costs."

2. To give the brief background of facts in which the present petition arises, the respondent pursuant to a Notification/Advertisement inviting application for Common Graduate Level Exam-2014 issued by the petitioners in 2014, had applied for the same. He was selected to the post of Sub-Inspector on completion of the selection process. On 20.11.2015, he was called to submit the attestation form duly filled, in which the respondent disclosed that an FIR No.127/2011 had been registered *inter alia* against him at Police Station Ali Pur, Delhi under Sections 323/341/34 of the Indian Penal Code, 1860 (in short, 'IPC') and was pending trial. Thereafter, the petitioners issued an Offer Letter dated 25.02.2016 to the respondent. A Joining Letter dated 29.02.2016 was also sent to the respondent regarding his appointment as Sub-Inspector, CBI. The respondent then reported for Institutional Training at the CBI Academy, Hapur Road, Kamla Nehru Nagar, Ghaziabad (UP) on 13.03.2016. On the same day, he was informed through a Memorandum that his appointment has been withdrawn because of the pendency of the abovementioned criminal case against him. The respondent represented against the same, however, on 02.06.2016 his dossier alongwith attestation form was returned back.

3. It is pertinent to point out herein itself that the respondent was



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8. The respondent was already working as Inspector (Excise), and had tendered his resignation from the said post only in order to join the petitioners/CBI. Merely because the respondent is still facing a trial does not make him guilty of the offences of which he is being charged. In case the respondent is convicted in the aforementioned FIR, the petitioners always have appropriate remedies open to them in accordance with law.

9. We, in the above facts and circumstances, do not find any reason to interfere with the Order passed by the learned Tribunal. The petition is accordingly dismissed. The pending application is also disposed of as being infructuous.

NAVIN CHAWLA, J

RENU BHATNAGAR, J

JULY 22, 2025/Arya/ik